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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O.A.No.260/466 of 2016

Cuttack this the 22<sup>nd</sup> day of July, 2016

CORAM

*HON'BLE SHRI R.C.MISRA, MEMBER(A)  
HON'BLE SHRI S.K.PATTNAIK, MEMBER(J)*

Sri Braja Sundar Mishra, aged about 50 years, S/o.Sri Banshidhar Mishra, resident of D-7, Plot No.116(P), Dumdum-A, Jagamara, Bhubaneswar-751 030, Dist-Khurda, State-Odisha

...Applicant

By the Advocate(s)-Mr.D.Mishra

-VERSUS-

Union of India represented through:

1. The Secretary, Ministry of Labour & Employment, Government of India, At-Shastri Bhawan, New Delhi
2. The Director, Central Board for Workers Education, At-North Ambazari Road, Nagpur-440 033, Maharashtra
3. The Zonal Director, central Board for Workers Education, Kolkata, West Bengal.
4. Regional Director of CBWE, Bhubaneswar, At-C-17, BDA Duplex, 2<sup>nd</sup> Floor, Baramunda, Bhubaneswar-751 003, Dist-Khurda, Odisha

...Respondents

By the Advocate(s)-Mr.B.P.Nayak



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**ORDER(Oral)**

**R.C.MISRA, MEMBER(A):**

Applicant had been appointed as an Education Officer in the Central Board for Workers Education(CBWE) with effect from 18.08.1993 and while working as such at Regional office at Bhubaneswar, he tendered his resignation and the same having been accepted, he was relieved on 21.03.2007.

2. Grievance of the applicant is that even though he had completed 13 years, 4 months and 13 days service and was eligible for pension and the benefit of pay revision as per the 6<sup>th</sup> CPC recommendations, the same has not been paid to him.

3. Ventilating his grievance, as it appears, applicant has filed a series of representations vide A/6 series to the Director, Central Board for Workers Education, Nagapur(res.no.2) and since he has not received any response, he has moved this Tribunal in this O.A. for direction to be issued to respondents to sanction him arrears salary from 1.1.2007 to 21.3.2007 including pension and pensionary benefits.

4. Since applicant's grievance is yet to be addressed by the respondent-authorities, we are not inclined to admit this O.A. at this stage. Without however expressing any opinion on the merit of the matter, we would direct



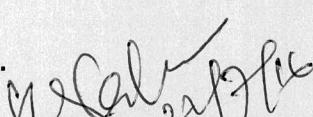
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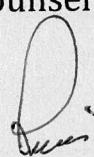
respondent no.2 to consider the representations at A/6 series, if at all the same are pending at his level, in the light of extant rules and instructions and communication the decision to the applicant in a reasoned and speaking order within a period of sixty days from the date of receipt of this order. We, however, make it clear that if the applicant is found entitled to the claims laid therein in his representations, the same shall be granted to him within a further period of sixty days from the date of communication of the speaking order.

5. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by the learned counsel, copy of this order along with paper book of O.A. be sent to res.no.2 by Speed Post at the cost of the applicant for which Mr.D.Mishra undertakes to file the postal requisites by 25.7.2016.

Free copy of this order be made over to learned counsel for both the sides.

  
**(S.K.PATTNAIK)**  
**MEMBER(J)**

  
**(R.C.MISRA)**  
**MEMBER(A)**

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